

services of the financial year 1974-75, be taken into consideration."

The motion was adopted.

MR CHAIRMAN: We shall now take up the clauses.

The question is:

"Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Scheduled were added to the Bill.

Clause 1—(Short title)

Amendment made

Page 1 line 4, for "(No 3)" substitute "(No 2)" (1)

(Shri Pranab Kumar Mukherjee)

MR CHAIRMAN The question is:

"That clause 1, as amended, stand part of the Bill"

The motion was adopted

Clause 1, as amended, was added to the Bill

The Enacting Formula and the Title were added to the Bill

SHRI PRANAB KUMAR MUKHERJEE: I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

18 06 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) Sir, I beg to move:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act 1954, be taken into consideration"

The Joint Committee on Salaries and Allowances of Members of Parliament has made certain recommendations in respect of amenities and facilities to Members. These have been examined by the Government and in view of the present economic situation and budgetary constraints, it has not been found possible at the present moment to accept all these suggestions. But the Government have examined and found three of them acceptable

One relates to the increase in the telephone calls from 10,800 to 15,000 per year. This recommendation will be given effect to by the rules. So, that is not before the House. That will be published shortly. At the moment I cannot say but, I think, it will be prospective

The second recommendation which the Government has accepted is the one which relates to medical facilities. At the present moment, we have a certain number of doctors in North Avenue and South Avenue. The idea is to increase the number of doctors by two so that they will be available to visit the residences of Members. This is being done. This is being examined in the Health Ministry. That will be given effect to by the executive order.

*Moved with the recommendation of the President.

[Shri K. Raghu Ramaiah]

There is one other recommendation which the Government have found it reasonable and have accepted it. This now forms part of the present Bill. That relates to the mileage. At the present moment, it is 32 p. and the proposal now is to increase it to Re. 1.

This in short is the scope of the Bill. I commend it to the House.

MR. CHAIRMAN: Motion moved.

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration."

SHRI ERASMO DE SEQUEIRA (Marmagao): Sir, just today we had the hon. Minister of Finance before this House telling us—I am unfortunate enough to hear—that the Government is not in a position to pay the Central Government employees the four instalments of D.A. that are already due to them.

Later, we had the hon. Minister of Finance again telling us, during the discussion on the Supplementary Demands for Grants for Gujarat, that the Government is unable to give to the Gujarat Government the money that they require for drought relief, for building wells, for drinking water.

In these circumstances, we have now the Government coming before the House with this Bill which tells us to increase our own emoluments and our own allowances. I am in full agreement with the committee that the Members of Parliament are under-paid, and that they require further facilities if they are to do a good job. I am also of the view that the Members are under-employed, because the Government will not agree to a stronger committee system.

Sir, the country today is going through a situation where there is mounting inflation due to the wrong

policies and the mismanagement of the Government. Every single person is under-paid, specially the Government servant. Until such time as we are able to see that their lot improves, I do not think that we are at all justified in improving our own lot in any manner, in any way.

For this reason, on behalf of the B.L.D. Party, I would like to oppose the consideration of this Bill. I would request the hon. Minister, just like the other recommendations have been postponed, that he should postpone this particular recommendation also. We must wait for a better Indian day.

SHRI S. M. BANERJEE (Kanpur): Mr. Chairman, Sir, I am surprised that at a time when in our country there is a race going on between hunger and anger, between starvation and unemployment, this House has thought it fit to have some more concessions for the Members of Parliament.

May I invite your kind attention to the statement made by the Finance Minister today in response to repeated requests of ours to release the four instalments of D.A. which have already become due to the Central Government employees who are under-paid and under-clothed. The reply of the Finance Minister was:

"The House may rest assured that the decisions of government on dearness allowance will keep the genuine interests of the employees in view. I am confident that the government employees also appreciate the severe strain under which our economy is functioning and would extend their wholehearted cooperation in finding solutions to the various problems particularly that of inflation facing our country.

The hon. Finance Minister wants the 28 lakhs of Central Government employees, LDCs, UDCs and others, the middle class employees, to face the situation and find solutions to the various problems, particularly that of inflation facing our country.

Now what are the financial implications here? It has been said that, by enhancing the rate of mileage from 32 paise to rupee one and some paise, it will be only Rs. 1,50,000 or something. Apart from the CGHS facilities, we get the concessions when we go to our constituency. Now the doctor will come to our houses. But in the hospitals we have seen that the Central Government employees have to wait for days together to get a bed... (Interruptions).

श्री एम० राम नोबाल रेड्डी (निजाबाद):
क्या इस का हिसाब लगाया है कि इस पर कुल कितना रूपया लगेगा ?

श्री एस० एम० बनर्जी : आप लोग जानते नहीं हैं, लोग बड़ो मार मारेंगे । मैं आप लोगों की खोपड़ियां बचा रहा हूँ, बचानी नहीं ।

The telephone bills virtually come to about Rs. 10 to 20 lakhs a year. And we are spending that at a time when recruitment has been stopped in the name of economy, when promotions have been denied in the name of economy, when four instalments of dearness allowance are being frozen in the name of economy. When everywhere in the country from our Prime Minister down to any Minister talk of austerity, when this House which is the custodian of Parliamentary democracy, which decides the fate of the people of this country, talks of starvation and employment, when those people sitting on the Treasury Benches tell the workers not to demand more, when they are freezing 50 per cent of the dearness allowance, when the whole attitude is to freeze everything, we come here with the Bill increasing something for ourselves. I would urge upon the hon. Minister with folded hands to withdraw this. I am one of those who is accused of being a defaulter of in the payment of telephone bills, because my telephone is being used as a public telephone. I cannot say 'No'. My

arrears are to the tune of Rs. 7,000. But I am paying Rs. 200 to Rs. 300 every month towards my arrears for the last two years. So, I have a sense of responsibility. At this hour, today, when you have denied the Central Government employees four instalments of dearness allowance, when the employees of this august House have not gained anything out of this—I am happy, the officers have gained; they have drawn their arrears, but the Class III and Class IV employees, including the attendants, have not gained even one rupee....

AN HON. MEMBER: He is playing to the galleries.

SHRI S. M. BANERJEE: There is no question of my playing to the galleries.

I would request the hon. Minister to withdraw this Bill. When the decision was taken by the Committee, they thought that the Government would do something for the Central Government employees. But today we have no face to vote for this Bill. It will be dangerous to pass such a measure. With all my eloquence at my command and in all humility, I would request the hon. Minister, in the larger interests of those who are frustrated today, in the larger interests of those who are downtrodden, of those who are at the lowest ebb of the society, to withdraw this Bill. Nothing is going to be lost. If there is going to be a mid-term poll, let it be there. I am not bothered about it. But, let this Bill be withdrawn. Otherwise, there will be serious misunderstandings in the country and people may think that we, the Members of Parliament, take all sorts of facilities and advantages but ask the people to tighten their belt.

SHRI DINEN BHATTACHARYYA (Serampore): I was with great interest going through the statement given by the Finance Minister regarding additional dearness allowance due to the

[Shri Dinan Bhattacharyya]

Central Government employees. It is surprising to note that the Government has not yet decided that they will pay the extra dearness allowance, one instalment, two instalments or no instalment and they are still examining what reactions it will have on the State Governments and after the assessment they will decide! This is today's statement. They have not decided and the Central Government employees especially, Class III and IV who have not been paid since last January and additional DA are still in the darkness as to what will be their fate and whether they will get it or not. The Government cannot say it.

In this situation this Bill has been brought here which may be justified from the point of view as explained by Shri Raghuramiah, the Minister of Parliamentary Affairs. But still I will say that before their bringing this Bill the Government must come forward and state clearly and categorically regarding the payment of additional DA. Already, the Government has adopted a policy of wage freeze that no employee will get any increase in the salary and over and above that, 50 per cent of the DA will be curbed. On the one hand, you are freezing the wages and on the other you have brought down the DA to 50 per cent, but you have not taken any decision for freezing the prices and price increase. That question was categorically put to the Prime Minister, but she did not give any reply. When we put the question whether the employees will be paid the DA due .. (Interruptions)

SHRI NOORUL HUDA (Cachar): You cannot prevent us from stating our position.

DR. KAILAS (Bombay South): Is it relevant?

SHRI DINEN BHATTACHARYYA: It is relevant in the sense that it will come tomorrow in the papers and the public will come to know that even the

Lok Sabha staff, Class III and IV especially, who are giving you services day and night, are not being given the due share of the increase in DA and that you are now coming forward with a Bill to increase the Travelling Allowance of MPs. Already the MPs are given VIP treatment. Over and above this, this will be an additional money whatever the amount may be. I do not think that this is the opportune moment to bring this Bill.

Regarding the telephone, several thousands of people are in the queue to get connection.

SHRI DARBARA SINGH (Hoshiarpur): What has it got to do with the main thing?

SHRI DINEN BHATTACHARYYA: I am relevant in the sense that the Minister announced that he is increasing the number of telephone calls. He says that whatever has been given to MPs will be increased. I say this is not an easy matter. In this way this should not be dealt with. So, I fully join with the sentiments expressed by Mr. Banerjee and the other Member from Goa. This is not the proper time to bring this Bill and create a misunderstanding in the country that the MPs themselves are doing all these things for their own benefit while lakhs and lakhs of employees outside are suffering due to abnormal rise in prices.

श्रीमती सुमित्रा जोशी (चांदनी चौक) :
सभी जो बिल हाउस के सामने पैर किया गया है उस पर जो विचार आपके सामने रखे जा रहे हैं मैं बड़े अदब से खर्च करना चाहती हूँ उनसे ऐसा लगता है कि राजनीति की बात उसमें ज्यादा था गई है। एक बात तो मैं नहीं महोदय से यह जानना चाहती हूँ कि जो सेलेक्ट कमेटी बनी थी ठुकारे के तदर्थ जो उसके विरोध में बोल रहे हैं क्या कोई नो-बाक डिस्टेंस उसमें किसी ने बिना है ?

दूसरी बात मैं यह अर्ज करना चाहती हूँ कि लोक सभा के मेम्बर, राज्य सभा के मेम्बर, मेम्बर तो सब बराबर हैं हाउस में लेकिन आर्थिक अवस्था में मेम्बर और मेम्बर में फर्क है। हो सकता है कि कुछ लोगों के अपने कारोबार हों, हो सकता है कि कुछ लोगों के पास जायदाद इतनी हो, हो सकता है कुछ लोग ऐसी संस्थाओं में संबंधित हों जो संस्थाएं उनके टेलीफोन के बिल दे देती हों, उनके आने-जाने का खर्च दे देती हों, लेकिन मैं अब से पूछना चाहती हूँ एम० एम० बैंजर्जी साहब से कि जिस तरह से वह अपना हिसाब दे रहे हैं क्या ईमानदारी से वे वाकई उसमें गलती कर रहे हैं ?

SHRI S. M. BANERJEE: My son is earning Rs. 800 per month. I have not an inch of land throughout the country. I would resign my seat if anybody proves that I have any land. I am not even insured. why talk of land !

MR. CHAIRMAN: Mrs. Subadra Joshi, you are a very senior member. There should be no personal attack please.

श्रीमती सुभद्रा जोशी : सभापति महोदय; मैं उनकी बात करके अपनी आर्थिक अवस्था आपके सामने रख रही हूँ। मैं अब से अर्ज करना चाहती हूँ कि मैं और मेरे जैसे कई सदस्य एक एक दिन लोक सभा में बैठते हैं सिर्फ इसलिए नहीं कि यहां का काम किया जाय बल्कि इसलिए भी कि गैरहाजिरी ज्यादा हो जायगी तो घर का गुजारा कैसे होगा। लेकिन मैं देखती हूँ कि बेशुमार तो यहां से गैरहाजिरियां हो जाती हैं, सारे हिन्दुस्तान के टूर भी लग जाते हैं, और काम भी हो जाते हैं तो यह खर्चा निभाना बड़ा मुश्किल है।

लेकिन इन सभासदों ने जो विचार प्रकट किये हैं उनका आदर करते हुए मैं यह निवेदन करना चाहती हूँ मंत्री महोदय से कि अगर

हो सके तो ऐसा प्राविजन इसमें रख दें कि जिनके हृदय ज्यादा दुःखित हों वे ड्रा न करें या उनका उतना काट कर कोई फंड अगर ऐसा बन सके जिसमें जमा हो जाय और जो हमसे ज्यादा मुसीबतझदा हों उनके लिए खर्च किया जा सके तो उसकी इजाजत मिल जानी चाहिए और उसका प्राविजन विल में हो जाना चाहिए।

SHRI B. V. NAIK (Kanara): Mr. Chairman, Sir, as an ex-Government servant and a politician at present, I might be speaking for both the worlds which are supposed to be represented by our hon. friends from the Opposition—C.P.I. friends Shri Banerjee and Shri Bhattacharyya—and this does not mean that conditions are not being created for an efficient functioning of their Members of Parliament. I think the post, or whatever be the position of a Member of Parliament, is important. If I am a government servant or a wage-earner, and I am not satisfied because my family is not well-fed or well-educated, will I be called as not having performed my duty towards my family? The hon. Member may please remember that he is a representative of a million people. If he does not perform his duties properly, then he will be failing in his duty to serve the million people in his constituency. I am quite convinced that the office of the M.Ps should not be made an Office of Profit but many of us are trying to make it a political carrier of their own. We condemn it. This is necessary for the purpose of performing our duty in an efficient manner—whether it is a telephone or an allied contact—if I can bring in an exceptionally rarer personal information, since the day the petrol prices had gone up. I have not been able to tour my constituency in my State because even one simple round of 500 miles covering three days of continuous travelling, I cannot afford to do it today. Somebody may have to pay for the

[Shri B. V. Naik]

petrol costs or unless I turn to corruption—if I can use that word 'non-chalanged'—it is not possible to do so. Therefore let us not become penny-wise and pound foolish. After all if I have to engage a driver it will add to the cost to the petrol also. Without that I cannot have a livecontact with the people of my constituency. It amounts to my travelling to cover the constituency. I have gone through this Bill in depth. My submission therefore is this. I do not think that it comes in conflict with the payment of dearnes allowance to the Central Government employees. The two are quite different. We have to be efficient we have to maintain good health and we have to be alert to perform the duties to the best of ability so as to srve the people of this country. They are generous enough and they are not going to grudge the payment of 100 naye paise in place of 32 paise I would, therefore, urge upon my friends both from the right as well as from the left side to withdraw their frivolous objections.

I support this Bill fully and completely.

श्री नवल किशोर सिंह (मुजफ्फरपुर) :

माननीय मन्नापति जी, श्री सिक्खीरा, श्री बनर्जी और श्री दिनेन बट्टाचार्य जी ने केन्द्रीय सरकार के कर्मचारियों के मंहगाई भत्ते के सम्बन्ध में जो कुछ कहा है, उसके साथ मेरी पूरी महानुभूति है और मैं चाहता हूँ कि इस सम्बन्ध में सरकारी निर्णय शीघ्र प्रकाशित किया जाय और वह केन्द्रीय सरकार के कर्मचारियों के हक में हो। लेकिन इसके साथ हम बात का भी ध्यान रखना चाहिए कि उस प्रश्न और हम प्रश्न को किस हद तक मिलाया जा सकता है। केन्द्रीय सरकार के कर्मचारियों का भत्ता, यदि उसमें राज्य सरकारों के कर्मचारियों और स्वायत्त शासन निकायों के कर्मचारियों को भी जोड़ लें तो 100 करोड़ रुपये के करीब हो जाता है,

जब कि वह केवल 1 लाख 50 हजार रुपये की बात है। ऐसी हालत में इन चीजों को मिलाया किसी राजनीतिक उद्देश्य से ही हो सकता है, दूसरे किसी उद्देश्य से नहीं हो सकता है।

श्री बनर्जी साहब ने कहा कि महीने में उनका टेलीफोन चार्ज इतना कट जाता है कि मुश्किल से 25-30 रुपया महीना मिलता है। मैं उनकी सेवा में निवेदन कर दूँ मैं उन लोगों में से हूँ जिसे कई महीनों तक कोई तनव्याह नहीं मिली यानी सारे-कासारा पैसा टेलीफोन के बिलों में जाता रहा और जब मैंने यह नक़सा देखा तो एक होम्बार् आदमी हुंने के नाते मैंने अपनी पटना की डायरेक्ट लाइन ही कटवा दी, उसके लिये भी 50 रुपया फीस देनी पड़ी। मैंने निश्चय किया कि डायरेक्ट लाइन से बात नहीं कर्ना, टुक से बात कर्ना ताकि उनका कुछ हिसाब किताब रह सके।

मैंने जितने मेम्बरों से बात की—सबने यही प्रकट किया—यही हालत यहां के टेलीफोन की है और यही हालत कास्टीचूएम्बी के टेलीफोन की है।

दूसरी बात—जैसा मुखर्जा जी ने कहा—राज्य सभा और लोक सभा के सदस्य घाघकी नजर में और सरकार की नजर में बराबर हैसियत रखते हैं, लेकिन खुदा की नजर से बराबर हैसियत नहीं रखते हैं। मैं बनर्जी साहब या दिनेन बाबू के लिये तो लड़ी कर्ना, लेकिन क्या सिक्खीरा साहब और नवलकिशोर सिंह की हालत बराबर है? सिक्खीरा साहब इसका विरोध कर सकते हैं, उनके सामने लाख-बेड़ लाख रुपये कोई मायने नहीं रखते, वे न जाने कितने करोड़ खर्च कर सकते हैं, लेकिन हम लोगों के लिये तो घाघ जाते हैं, हमारी पार्टी गरीबों की पार्टी है, हमारे यहां बीजू पटनायक और श्रीधरी चरण सिंह नहीं हैं, हमारे यहां ऐसे लोग बहुत कम हैं।

इस लिये इस तरह की चीज पब्लिसिटी का क्या मतलब है' जिस कमेटी में आप सब भी बैठें थे, उसमें आप ने सर्वसम्मति से इन प्रस्तावों का पास किया था, बल्कि इससे भी ज्यादा सुविधाओं के लिये पाम किया था। आप उस सब-कमेटी की प्रोसीजर को देखिये—सरकार ने सब सिफारिशों को नहीं माना, सिर्फ छोटी छोटी तीन बातों को माना। इस लिये मेरा अनुरोध है कि हमारे मित्र इस मन्वी पब्लिसिटी में न पढ़ें। यह विधेयक केवल हमारी एफिशियन्सी को बढ़ाने के लिए है इसको वे पास होने दें। मैं इस बात को मानना हूँ कि किसी-किसी सदस्य को यह कचोटना होगा कि हम क्या बोझा या पैसा सरकार से ज्यादा खर्च करा रहे हैं, जबकि हमारा मूक गरीबी से से जुड़ रहा है। मैं यह मुझ्जा जी की बात का समर्थन करता हूँ—यदि सम्भव हो तो इस विधेयक में कोई खर्च जोड़ दिया जाय और यदि ऐसा सम्भव न हो तो सदस्यों में कट्टर दिया जाय कि जिसको न लेना हो वह न ले और पुग्ने दे पर ही सुविधाएं लेना रहे।

लेकिन एक बायदा और करे—अब जो डाक्टरों की डामिमीलियरी ट्रीटमेंट की सुविधा ही जा रही है—उसको भी प्रबल नहीं करेंगे। महापति महोदय, हमारा अनुरोध है—छोटे छोटे बच्चा को 105 या 106 बुखार हो जाना या तो विलिंगडन हॉस्पिटल में भ्रमना पड़ना था, डाक्टरों की कमी की वजह से डाक्टर घर आकर नहीं आता था—अब यह सुविधा मिल जायेगी।

इसलिये मैं निवेदन करना चाहता हूँ कि इन छोटी छोटी बातों को लेकर पब्लिक के सामने बुमेटाइज करने की कोशिश न करे समय कम है, इस विधेयक को पारित करें।

श्री एस० एच० बनर्जी महापति, इस सौर विरोध में नहीं हैं, जो कुछ

कन्सेशन मिल रहे हैं वे थोड़े ही हैं और मैं उनके विरोध में नहीं हूँ। लेकिन आज ही 1 बजे के बाद आप डिस्टाइज करते हैं कि सेंट्रल गवर्नमेंट एम्पलाइज को एक पैसा भी नहीं मिलेगा और उसी दिन आप इस बिल को पास कर रहे हैं कि हम को यह मिलना चाहिए—यह कहाँ तक मुनासिब है। इसको महीने—दो महीने बाद से करते थे। मुझे सिर्फ इतना ही कहना था।

सभापति महोदय मेरे पान इस वकन जितने नाम आये हैं, हाथ उतने ज्यादा साहबान ने उठाया है, उनमें से भी सात साहबान बोलने को बाकी हैं। हमारे पाम वक्त बहुत कम है—आप इस बात को गौर फरमा लीजिये।

श्री बरवार सिंह मैं यही सबमिशन करना चाहता हूँ—प्रोसीजर के मुनासिब जिसने बने कुछ इतना था, वह कह लिया। अब अगर मुनासिब समझे तो ऐसा रजिस्ट्रेशन या जाय कि जो मिला हुआ है वह भा वापस हो जाय—ऐसा कोई रजिस्ट्रेशन ले आये।

SARDAR SWARAN SINGH SO-KHI (Jamshedpur) Mr Chairman, Sir, I welcome this Bill and would like to make suggestions for serious consideration of the Government of India Along with the increase in the rate of road mileage from 32 paise to one rupee per Km the salaries of the Members of Parliament should have also been increased They should be at par with the salaries of Members of Parliament of the Commonwealth countries, of which India is a honourable member: which is, in the United Kingdom, Rs. 15,000 per month The salaries of the Members here should be at par with those of Members in the Commonwealth countries at least, if not at par with those in the United States where, according to my information, it is Rs. 2,500 Rs 30,000 per month This will not only enhance the prestige of the country, but

[Sardar Swaran Singh Sekhi]

would also put a full-stop to charges of corruption, as alleged sometimes. Sir, commensurate with the price increase in the case of essential commodities and consumer goods, the salaries of MPs should also be increased. Otherwise, Sir, this Bill which increases the rate of road mileage by 68 paise KM should not have been brought here. This would only bring down MPs' prestige in the public eyes and this increase in the road mileage allowance is going to cost the exchequer only Rs. 1.50 lakhs in a year. I know MPs cannot open their mouth due to obvious reasons. But, facts remain facts always.

श्री चपलेन्दु भट्टाचार्य : जो "कांशिंग" और "जेकर्टर्स" हैं वह अपनी फॅसिलिटीज़ को विद्वह कर दें।

सभापति महोदय : सोखी जी, जो आप की स्पीच में समय लग रहा है वह तो मंत्री का रिप्लेई होना चाहिए। जब आप मिनिस्टर हो जायें तब जवाब दीजिएगा।

SARDAR SWARAN SINGH SO-KHI: Sir, the salaries of MPs should be increased to at least Rs. 2,000 per month. There should also be a pension scheme for retired MPs along with suitable travel facilities. This would not only boost the morale of the MPs but would also enable them to work in their constituencies, especially in the remote areas.

SHRI CHAPALENDU BHATTACHARYYA (Giridih): Sir, I will be very brief. I will be very economical in words. Mr. Chairman, Sir, I remember when I started my trade union career, which was about 34 years ago, the veteran trade unionist Shri N. M. Joshi asked me 'What is the subscription you are raising from the coal-miners?'. I said, 'Four annas per annum'. He asked me 'What are you going to do with it? You take at least four annas a month, but, give

them better service and honest service thereby these coal miners will be benefited hundred-fold'. Sir, the point is that, we want to give better service to our constituencies. I am speaking as a trade unionist. Every time when I return to my constituency, via Dhanbad, to economise time, I am out of pocket by Rs. 50-60. The taxis which used to charge Rs. 30 are now demanding Rs. 90 for one single trip.

SHRI JYOTIRMOY BOSU: But, Giridih has a railway station, Mr. Bhattacharyya.

SHRI CHAPALENDU BHATTACHARYYA: This takes extra time. I get the railway fare. But, I do travel by taxi this distance. So, Sir, the gap is there and has to be made good. We try to make good as best as we can within our limited ability.

Of course, as a trade unionist, the question of salary and extra DA in these harsh days to the government employees is dear to my heart; we do want that they should be protected against the rise in prices. But this is a fly compared to the elephant. This is altogether separate and no politicalisation of this issue should have been made. With this confidence in the good faith, goodwill and political understanding of my constituency, I support this Bill.

MR. CHAIRMAN: Shri Ram Gopal Reddy.

SHRI VASANT SATHE (Akola): Under rule 362, I move:

"That the question be now put." This is a motion for closure of the debate on this. The moment this is moved, this has to be put unless you consider that it is an abuse of the rules. We have had enough debate on this.

SHRI K. RAGHU RAMAIAH: I have to reply.

DR. KAILAS: If Shri Sathe were on his legs, could I move a motion

like this? He is moving it when Shri Ram Gopal Reddy has been called. This is very unfortunate. When a member is standing one moves such a motion, especially when chair has called him to speak. When Shri Sathe speaks I will also move a motion like this.

SHRI PARIPOORNAND PAINUI (Tehri-Garhwal) On a point of order on this motion of Shri Sathe I have tabled an amendment. It is there in the agenda.

सभापति महोदय वह प्रायेण अमेंडमेंट उसमें प्रायेण। क्लोजर मूव करने से अमेंडमेंट वॉयस नहीं हो जाता। वह अग्रणी जगह पर है। अब इस वकन माठे साहब ने क्लोजर मूव किया है।

DR KAILAS When some amendments are also there, how can he move closure now?

सभापति महोदय मैं यह समझता हूँ कि हाउस जरूर इस हक में है कि बहुसंख्यक की जाये। लेकिन मैं नहीं चाहता क्लोजर मूव करके विसी की उबान बन्द की जाये। मैं माठे साहब से कहना जितने नाम हैं उनमें अब केवल चार मेम्बरान बाकी रह गये हैं।

SHRI VASANT SATHE There is a proviso 'Provided that the Speaker may allow a member any right of reply which he may have under these rules. So the reply can be given after that, you can put it to vote. The right of reply is always there. The Minister can give his reply.

SHRI JYOTIRMOY BOSU (Diamond Harbour) Has he taken your permission?

जो कंसाल हम कुछ सदस्य 11 बजे राखि तक बैठते हैं और माठे साहब 8 बजे ही घर चले जाते हैं। आज भी वे बैठना नहीं चाहते।

सभापति महोदय मैं समझता हूँ तीन चार मेम्बरान हैं, वह ए-एक मिनट से ज्यादा न ले। आज प्राखिरी दिन है, सब नील ले तो अच्छा है।

SHRI VASANT SATHE I withdraw the motion.

श्री एम० राज गोपाल रेड्डी (निजामाबाद) चेंबरमन साहब, जितने बिरोधी दल के सदस्य है यह बोलते है जो अनाउन्स मिल रहा है वह कम है और 10 रु० बढ़ाया जाय। अब यहा मामूली टी० ए० में इजाफा किया गया है, पर किलोमीटर एक रु० कर दिया गया है तो उसके बिये हुआमा मवा 10 है। यह ठीक नहीं है। अगर आज 51 रु० के बजाय 71 रु० किया तो अघोष करते और पहले बिल बना कर लेते थे। जब 51 रु० टी० ए० बढ़ाया गया तो एतराज किया लेकिन दूसरे ही दिन जा कर बिल बनाया। यह नहीं होना चाहिए। मैं इस बिल का समर्थन करना हूँ।

SHRI S M BANERJEE This is a very cheap joke. I never expected it from him. This is a cheap dig at others, and it should be treated as joke.

SHRI P M SAYEED (Laccadive, Minicoy and Amindivi Islands) On a point of order. Since the hon. Member has moved a Motion for closure of the debate he cannot withdraw it unless he takes the consent of the House. That is my point of order. It becomes the property of the House.

SHRI K RAGHU RAMAIAH I should like to make an appeal; we are at the fag end of the session. This is the last day and it is almost 7 O'clock now. Why should any Member go back with a feeling that he was not allowed to give expression to his views. He can as well be requested to make his points in one or two minutes, as the Chairman pointed out.

[Shri K. Raghu Ramaiah]

Besides the Speaker or the Chairman has to give permission to move a Motion of closure and it cannot be moved just like that. The Chairman appealed to Mr Sathe and he has withdrawn. There are only a few Members left and let them have their say very briefly

श्री पन्नालाल बाबुपाल (गगानगर)

जब श्री कोई ईमानदारी की बात की जाती है तो हमने बनर्जी साहब बड़े आदर्शवादी और त्यागी बनते हैं। इनको देख कर मुझे बड़ा आश्चर्य होता है। जब कभी कोई इस तरह की सुविधा दी जाती है तो वह उसका इस्तेमाल कर लेते हैं, आगे से भी लेते हैं और पीछे से भी लेते हैं। उन से मैं कहना हूँ कि अगर इतने त्यागी बनते हो तो आप छोड़ दिया करो। कभी नहीं छोड़ते हैं। केवल मात्र विरोध करने के लिए विरोध करते हैं। उनका यह विरोध प्रचार के लिए ही होता है। सभापति महोदय आप नो भी उनके आगे हाथ जोड़े हैं वह भी आपकी पार्टी के ही हैं। आप दोनों साम्यवादी पार्टी के हैं। लेकिन दो भुंकी बात वह कर रहे हैं। मैं कहूँगा कि प्रत्येक सदस्य को आवास के लिए ए टाइप का मकान निःशुल्क दिया जाये। लोकल नाल सब निःशुल्क करने की इजाजत होनी चाहिए। सदस्य सदस्यों को प्रथम श्रेणी के अतिरिक्त जो एक तीसरी श्रेणी के पास दिये जाते हैं उन दो की जगह ए० और प्रथम श्रेणी का ही पास दिया जाये। इस वक्त हम अपनी पत्नी को फ्लट कनास में नहीं ले जा सके हैं। तब ले जा सकेंगे। सदस्य सदस्या को स्टेशनरी लैंडर हैड और लिफाफे तथा कार्ड आदि निःशुल्क दिये जायें।

सभापति महोदय, हमारी हासत यह है कि मैं हम डेब्ट प्रिन्सिपल के नेता हैं जो चन्दे लेते हैं, मैं हमें बिदेवां से पैसा मिलता है, मैं ही

पार्टी से मिलता है। ईमानदारी की बात यह है कि जो साहिबान न लेना चाहे व या तो न ले और अगर लेते हैं तो जिसको वे समझते हैं कि यह हकदार है इनको मिलना चाहिए उनको दे दें। हम एजेंट किसी का नहीं बनना चाहते हैं। ईमानदारी से काम करने हम मुझे 24 साल हो गये हैं। भूखे मर रहे हैं। मैंने श्री एस० टी० डी० कटवा दिया है और मेरे ऊपर भी टेलीफोन डिपार्टमेंट का पाच हजार का सर्जि है।

मैं अपनी कास्टिग्यूसी मे जाना हूँ अमान्यार मे मुझे अपने गाव जाना होता है तो सो रपया मेरा वहा गट्टील 17 खर्च हो जाता है। पालीस मीनिं वा यह फ मला है। एनः सब चीजा को आपका मसद् सदस्या का सुविधायें देने समय धनन मे रगना चाहिए।

श्री० कंलास : (बम्बई-दक्षिण) अगर मट्टाचार्य जी, बनर्जी साहब तथा सकैंग साहब न बोलते तो शायद 48 दिन पाच मिनट में खतम हो जाता। चीनः व वालं है याग जिस तरह की बाने उरहीन बर्है है उनका मुनः वः मुझे भी बोलने के लिए खडा होना पडा है। वरना मेरा कोई खडा होने का विचार नही था। मैंने भी अपने दिन्ना तथा बम्बई की एस०टी०डी० लाइन मटवा दी है क्योंकि मेरे नाम पर भी तीन-तीन हजार रुपये का टेलीफोन बिल बाने तथा था इस कारण मैं समझता हूँ कि ये माननीय सदस्य अपनी हियोकैमः का हद कर रहे थे, या या कहिये ये मटका खोल रहे थे, तमाजा कर रहे थे। नाम स नाम इः तः मेम्बरा ने मैं कहूँगा कि जो ऐक्सटा मादलेज का भला इनको मिले उसको वे कृपा करके कनास कार के लोगों को दे दिया करे। अपने पास इसको न रखें। उनके नाम पर जवा करवा दिया करें। ऐसा वे करेंगे तो मुझे बड़ा खुसा होवी क्या उन्हें सबसुच इन लोगों का इनना दर्द है ?

श्री एस० एम० बनर्जी : आपके नाम से वे दंगे। हमारा पिता नहीं है।

डा० कल्लास : आप जिनके लिए मांसू बहाते हैं उनको ही दो मुझे देने से क्या फायदा ? सठे साहब हाजिर :हीं ये जब यह नाटक खेला गया और पार्टी को बेइज्जती की गई। वे अगर होते तो वे भी इसको सहन नहीं कर सकते थे तथा बाराबर जवाब देते।

मैं इस बिल का हादिक स्वामन करता हूँ और आशा करता हूँ कि ये तीन साथी ऐसी हिपोक्रसी को छोड़ कर, इस नाटक को छोड़ कर जो भी अतिरिक्त भत्ता मिल उसको दान में दे दिया करें तब मैं बर्तूंगा कि उन्होंने नाटक नहीं किया।

श्री एस० एम० बनर्जी इतवार की मेजे पर मैं आरुवेगा, मैं दान किया करता हूँ।

SHRI D. BASUMATARI (Kokrajhar): I whole-heartedly support this Bill. Perhaps Mr. Banerjee and others who the Bill wanted not one rupee but more. So, they are opposing it. While supporting the Bill, I also support the suggestions and demands made by Shri Barupal.

SHRI K. GOPAL (Karur): When this Bill was introduced I thought it might be passed without any discussion. I never thought our friends in the opposition, for whom I have very great regard, will be so hypocritical. They brought in the DA issue here also. It is not that we do not want that more DA should be paid to the employees. I myself have been a government employee. I started my life on Rs. 55 a month. I do not know why they should bring in politics here. They will agree that the facilities provided to MPs are not sufficient to lead an honest life. I hope in the next session the Minister of Parliamentary Affairs will bring another Bill giving more facilities to MPs so that we can lead an honest life.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, this is a very short and simple Bill. It should have been passed without much discussion. It is based on the unanimous recommendations of the Joint Committee on which CPI and CPI(M) are also represented. I agree that in view of the economic crisis facing our country, we should not be going in for such demands. I must say this to the credit of the Government that although they generally endorse the spirit of the various proposals made unanimously by the committee, they have said, in view of the economic crisis, we cannot go into the other questions. They have agreed only to these two things. It is not a question of earning more money but reimbursing what actually has been spent. It is in tune with the reality of the recent increases in petrol prices.

19 hrs.

One final word and I have done. We as Members of Parliament have to behave in an honest and incorruptible manner. I do not know why we should feel shy if we have to ask for more money in order to make our role efficient. But I am all with my friends and I am sure, the whole House is agreeable that in the conditions of today's economic crisis even though we have a justifiable case for demanding more, we are sensible enough, sensitive enough, not to press for our own demands at this stage. But this is not asking for more money. This is only asking for reimbursement of money which we have to spend because the prices have gone up. Does the country want that Members of Parliament may depend on some dishonest rich men, or on this or that party? No. We want to be honest and incorruptible people. So, if we are asking for this, there is nothing wrong about it.

Lastly, I am sorry to say that today I have read in the papers and a large number of papers have given, if I may

[Shri P. G. Mavalankar]

use the word, a very uncharitable construction to this Bill. They have published in headlines that Members of Parliament are going ahead with more money and more allowances. This is a very uncharitable reporting. I hope the newspapers also would know that what we are doing is not asking for additional income but we are trying to be in tune with the reality.

SHRI S. M. BANERJEE: It has been mentioned by Mr. Mavalankar that CPI and CPM Members were also present in the meeting. We have never opposed it. We have only said that these recommendations should not be accepted now at this hour, when only this morning we saw that nothing has been done for Central Government employees and they are not being paid four instalments of D.A. which have already become due. When the conditions become normal, then we can have it.

MR. CHAIRMAN: Shri Mandal

श्री बन्सुना प्रसाद मंडल (समस्तीपुर) :
भाषापति महोदय, मैं अपने भावराजीय मिल, श्री पद्मालाल बाबूपाल, और श्री भावलकर के विचारों को पूरी ताईद करता हूँ। इस सदन के अधिकांश लोगों की तीन जगह अपनी एस्टाब्लिशमेंट रखनी पड़ती है : घर पर, अपनी कांस्टीट्यूएन्सी में और यहां दिल्ली में। सदस्यों के सुचारु रूप से काम करने के लिए यह आवश्यक है कि उन के लिए स्टैनोप्राफ़र्स का एक "पूल" बना दिया जाये और चार-चार सदस्यों के लिए एक स्टैनोप्राफ़र्स की सुविधा दी जाये।

जहाँ तक श्री बा.जी का सम्बन्ध है, जब सदस्यों का डेली एंटरेंस 31 रूपए से बढ़ा कर 51 रूपए किया गया था, तो श्री बनजी ने उस का विरोध किया था। लेकिन वह 51 रूपए लेते रहे। श्री एस० एम० बोर्लाही केवल ऐसे सदस्य थे, जिन की कम्पनी

धीर करनी में साम्य था, क्योंकि वहाँ 31 रूपए लेते रहे। श्री बनजी को यह बात ज्ञात में रखनी चाहिए कि हमें "रीयलास्टिक" होना चाहिए।

श्रीमती सहोदराबाई राय (सागर) :
भाषापति महोदय, इस बिल के आने से पहले जब मैंने सेंट्रल हाल में श्री ज्योतिर्बन बहु- इस बिल के बारे में पूछा, तो उन्होंने कहा कि मैं इस बिल का समर्थन करता हूँ। लेकिन अब वह इस का विरोध कर रहे हैं। श्री बनजी तो बहुराज्यी हैं, लेकिन बाकी सदस्यों के बाल-बच्चे हैं।

श्री० मधु बंडवले (राजापुर) : उन्होंने अपने सड़के के बारे में जिक्र किया है। वह बहुराज्यी कैसे हैं।

श्री सहोदराबाई राय : जिन के बाल-बच्चे हैं, उन को कुछ नहीं बचता है। उन को 500 रूपए मिलते हैं, बिल में से केवल 150 रूपए बचते हैं। पाली और विजला वर्ग रह का बहुत कुछ कट जाता है। अपने चुनाव-क्षेत्र में जाने पर भी बहुत खर्च होता है। इस लिए मैं श्री बनजी से प्रार्थना करना चाहती हूँ कि वह इस बिल का विरोध न करें।

इन शब्दों के साथ मैं इस बिल का समर्थन करती हूँ।

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I would like to express my thanks to those on this side as well as on the other side who have supported this Bill here in this House and also to those who supported it in the Lobby. I am glad that members on this side as well as Shri Mavalankar there have pointed out one very crucial and important point which clinches the issue. How was this proposal brought here? It was initiated by the Joint

Committee of both the Houses, consisting of all parties, and they have recommended it. Let me read out what they have recommended. They have recommended various other things.

"Rent-free accommodation in 'A' type""

I am talking of the Committee's recommendation and not of any member or any party the Committee's recommendations as communicated and as considered by the Government ...

SHRI RAMAVATAR SHASTRI (Patna): CPI was not a member of the Committee.

SHRI K. RAGHU RAMAIAH: I am not going into the internal working of the Committee. I have no business to do so.

These are the recommendations of the Committee—

"Rent-free accommodation in 'A' type, water and electricity charges upto Rs 600 to be borne by the Government, free local calls to be raised to 15,000 from 10,800 free medical facilities at all government hospitals . . ."

SHRI S. M. BANERJEE: On a point of order. The Minister is reading from a document which is supposed to be recommendations of the Joint Committee on Members' Salaries and Allowances. He is quoting certain things which we have not at all supported. If he is honest, let him say which party members supported (Interruptions.) When we demanded stenographers, the Congress members wanted cash money, when we demanded service stamps, they said, 'We want cash money'. This is their standard. I challenge, we have never demanded, it is they who have been demanding cash money.

SHRI K. RAGHU RAMAIAH: I am in the hands of the Chair. I do not know whether the rules permit me to say which party supported what. I am prepared to do it, but it is upto the Chair to tell me.

3003 L.S.—17.

The fact is that the Committee, as a Committee, recommended the following:—

"Postal facilities: the Joint Committee has recommended that members might to provided service stamps upto a maximum of Rs. 50 per month, provision of two separate doctors in Delhi for domiciliary visits; Constituency allowance; the Joint Committee has recommended that, instead of cash allowance, Government might provide transport facilities to members for touring their constituencies, travel by ACC; railway pass for family members of unmarried...."

SHRI P. G. MAVALANKAR: On a point of order. The Minister is now reading out something which was agreed to by a Joint Committee long before Shri Ramavatar Shastri and I became members. We have not supported them on many of the points. He is reading out something of an old Committee. My point of order is this. He is reading out the various proposals of the Joint Committee and he says that they were unanimous. That Joint Committee's composition was not what it is today. That is one thing. Secondly some of us have opposed these things. Therefore, let him not read those things because that will create confusion and misunderstanding.

श्री रामावतार शास्त्री (पटना) :

रामावतार महोदय, जब छे रिकमेंडेशन हुए थे तो सी० पी० आई० का कोई सदस्य मम्बर नहीं था। बाद में जब हमारे लीडर को बताया गया था, तो उनकी तरफ से मे गया थ। मैंने उन नमाम प्रोगेनरन्ड को अपोज किया था। इसके लिए मंत्री महोदय के यह नहीं कहना चाहिए कि उन के बारे में सत्र पार्लियमेंट थी। यह जो बिल आया है, उसमें विषय अलग है। मंत्री महोदय सब बातों को न मिलायें।

SHRI K. RAGHU RAMAIAH: I have not said all the parties agreed and which part was agreed and which part was not agreed to. They were the Committee's recommendations... (Interruptions)

SHRI RAMAVATAR SHASTRI: Shri D. N. Tiwary was the Chairman at that time.

SHRI K. RAGHU RAMAIAH: Regarding the point of Mr. Mavalankar. I will give the date of the recommendation.

SHRI P. VENKATASUBBAIAH (Nandyal): On a point of order, Sir. I would like to ask the Minister of Parliamentary Affairs. He said that they were the recommendations of the Joint Committee whereas Shri Ramavatar Shastri said that they had not agreed to them. May I know whether there was any minute of dissent?

MR CHAIRMAN: It is not a point of order.

SHRI JYOTIRMOY BOSU (Diamond Harbour): In this committee no minutes of dissent are recorded. Mr. Venkatasubbaiah had been the Chairman of the Estimates Committee. Can he show me one single instance of Estimates Committee's reports under his signature where a minute of dissent has been recorded?

SHRI P. VENKATASUBBAIAH. But there is a provision for a minute of dissent even in the Estimates Committee's reports. A note of dissent will be entered with regard to the minutes. I would like to state that for the information of Shri Jyotirmoy Bosu

SHRI S. M BANERJEE: I want the minutes to be laid on the Table of the House. There is a limit to this.

PROF. MADHU DANDAVATE: As many Friends have said, this Bill is only restricted to the road mileage. I would request you not to allow anybody to bring in any other things at all.

SHRI K. RAGHU RAMAIAH: If that is the consensus, I am happy. Every Member these days has been feeling the pinch when he has to travel by car or taxi even from the Palam aerodrome to the Parliament House. It is only to cover the increased expenses by way of petrol price etc that the increase in the road mileage allowance has been proposed. I am happy about the consensus in favour of this Bill.

श्री टी० सोहन लाल (करोल बाग)।
आप मेरी एक बात सुन लीजिए। यह दिल्ली) के सदस्यों के लिए नहीं है। यह आम मुझे थोड़ा सा क्लीयरेंस कर के बता दे। कई दफा एयरोड्रोम में घर जाने के लिए या घर से एयरोड्रोम जाने के लिए दिल्ली के जितने भी सदस्य हैं उन को यह नहीं दिया जाता, तो क्या इन में दिल्ली, दारो को भी दिया जाएगा।

SHRI K RAGHU RAMAIAH I think Delhi Members also will enjoy part of it because when they go on a committee outside Delhi then from the station to the meeting they get that advantage. In view of the general consensus in the House in support of this measure I think I need not say anything further. I hope the House will accept it.

MR CHAIRMAN: Now, the question is:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There being no amendments to clause 2, I will put the clause to vote.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.
Clause I—(Short title)

SHRI PARIPOORNANAND PAI-NULI (Tehri-Garhwal): I move:

Page 1.—

after line 4 insert—

"(2) This Act shall come into force on such date as may be notified by the Government of India after the economic crisis is over"
(1)

मुझे यह प्रमोशन पेश करने की कोई जरूरत नहीं थी न मैं हिम्मत करना। लेकिन मैं जानता था कि हमारे कुछ विरोधी पार्टी के दोस्त रघुमैया साहब की जगह सी छेड़छाड़ पर इनने ज्यादा नागर हो जायेंगे और इनका उस को पोलिटिकलाइज करने की कोशिश करेंगे। असल बात तो यह है कि आम पब्लिक जानती है कि मैं जो कहना हो और करना हूँ, मेरी कथनी और करनी में क्या फर्क है? जहाँ तक इस बिल का मसाल है यह बिल तो ऊँचे के मुँह में जीरे के समान है। केवल मात्र 1 लाख 50 हजार का प्रावधान इन में होता है और यह कुछ भी नहीं है। जो सारी समिति ने सिकरिशे की थी अगर उन को प्रस्तुत किया जाता तो उन सम्दर्भ में देखा जा सकता था। इसलिए मैंने इस दृष्टिकोण से इस को प्रस्तुत किया है कि अग्रीकल्चर पार्टी

वाले कहेंगे कि गवर्नमेंट आफ इंडिया के एम्प्लॉय को डी० ए० नहीं दिया, उन को नहीं दिया, इन को नहीं दिया, मैं उ; दोस्ती में पूछना चाहता हूँ कि कभी आप हरिजनों के सम्बन्ध में एडवॉकेट मोशन लाते हैं, कभी आप प्रादिवासीयों के सम्बन्ध में नॉन्-कॉम्फिडेन्स मोशन लाते हैं, लेकिन आप ने क्या कभी अमीहीन हरिजनों, प्रादिवासीयों और गरीबों के प्रश्न को उठाया, कभी उन के प्रश्न को ले कर वान आउट किया? सिर्फ इसलिए कि इस आर्गेनाइज्ड मेकटर में जो आप की दूकान है, आर उम का फायदा उठाना चाहते हैं। (अवधान)

मैं आप से यह कहना चाहता हूँ कि एक समय सदस्य के नाते हम को अपना व्यक्तिगत आवरण ऐसा करना चाहिए जो हमारे देश की आम जनता का है। उन के जन जीवन के भाव हमारा इन्वाल्वमेंट होना चाहिए। इसलिए गीता में श्री कृष्ण ने कहा था—

यद्यदाचरति श्रेष्ठतत्तदेवेनरो जन ।
अर्थात् समाज के अगुवा लोगों का जो चरित्र होता है सारे समाज का वही चरित्र होता है। जब हम भाग्य यहाँ कुछ और करने हैं और फिर टैक्समें में घूमते हैं दुनिया भर में राउन्ड लगाते हैं तो तमाम लोग जानते हैं कि हम क्या हैं।

एक बात और निबधन करना चाहता हूँ। भगवान बुद्ध ने विन्वसार से कहा था कि :

[Shri Paripoornanand Painuli]

“राज्ञोर्णप वासो युगमेकमेव
क्षुत्संनिरोधाय तथात्नमात्रा
शय्या तर्पका सन मेकमेव
शोषा विशेषा नृपतेसंदाय”

मौलाना साहब इस बात को ज्यादा पसंद करेंगे। इस का अर्थ यह है कि एक साधारण व्यक्ति की तरह राजा को भी केवल दो ही वस्त्र चाहिए, सुषा के निरोध के लिए उतना ही भ्रम चाहिए जितना साधारण व्यक्ति को चाहिए, उसे भी एक शय्या तथा एक ही आसन या कुर्सी चाहिए। शेष जो विशेष हैं वे राजा के अहंकार की पूर्ति के लिए, उसके अहंकार के द्योतक मात्र हैं।

इसी प्रकार यदि हम संसद सदस्य सादगी का जीवन बसर करें तो रघुरमैया साहब को यह बिल लाने के लिए जहरत ही नहीं पड़ेगी।

मैं समझता हूँ कि वह कहावत है कि होइहै सोइ जो राम रचि राखा, तो होइमें सोइ जो रघुरमैया रचि राखा, होना इस है वही है, किन्तु मैं आप की बातों के उत्तर में कहना चाहता हूँ कि मेरा व्यक्तिगत आचरण मेरी कांस्टीट्यूएँसी में क्या है, आम जनता उसी को देखती है। बाकी वह समाजवाद, साम्यवाद और जितने वादों की बातें हैं, उन से कुछ होने वाला नहीं है। बी० एल० डी० के एक सदस्य ने अभी बड़ी ऊँची ऊँची बातें कीं। साथ में वह भी कह दिया कि खर्चा नहीं चलता है और यह तो त्रिबुल बेकार है। तो जब खर्चा नहीं चलता और यह बेकार है तो यह दो परस्पर विरोधी बातें उन की हैं। उन की अपनी बात में ही विरोध-भास है। जिस प्रकार से इसकी पार्टी के आचरण में और कामकाज में विरोधाभास है इन नेताओं के भावों में भी विरोधाभास है। कभी भारतीय क्रान्तिदल है तो कभी भारतीय लोकदल है कभी सोशलिस्ट पार्टी है। इसलिए मैं यह कहना चाहता हूँ

कि यहाँ के भावों से कोई अंतर नहीं होने वाला है। अंतर उस बात का होगा कि आप का व्यक्तिगत आचरण क्या है और अपनी कांस्टीट्यूएँसी में आप किस तरह के व्यक्ति हैं। यही असली महत्व रखता है। इन शब्दों के साथ मैं अपना संशोधन प्रस्तुत करता हूँ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): His amendment states that this Bill shall come into force from such date as may be notified by the Government of India, after the economic crisis is over. Now, Mr. Painuli is a very good friend of mine a very right thinking person. I only want him to enlighten us on one point. I support his amendment. I want to know from him as to when he thinks that the economic crisis will be over. That is all that I want to know. I want only this and let him clarify it.

SHRI PARIPOORNANAND PAINULI: When the economic crisis is over the Government will notify it.

SHRI K. RAGHU RAMAIAH: Sir, the anxiety of the hon. Member is understandable. But, may I submit to him that if the economic crisis is over and prices come down, then where is the need for this Bill itself?

I have nothing more to say. In the spirit in which I have mentioned, I appeal to him not to press for his amendment.

SHRI PARIPOORNANAND PAINULI: I seek leave of the House to withdraw my amendment.

MR CHAIRMAN: Does the hon. member have the leave of the House to withdraw his amendment?

AN HON. MEMBER: No.

SHRI JYOTIRMOY BOSU: The motion is put by the Parliamentary Affairs Minister. Let him say what is right or wrong with this?

MR. CHAIRMAN: I shall put the amendment moved by Shri Paripoornanand Painuli to the vote of the House.

Amendment No. 1 was put and negatived.

MR. CHAIRMAN: Now the question is:

"That Clause 1 stand part of the Bill".

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula was added to the Bill.

The Title was added to the Bill

SHRI K. RAGHU RAMAIAH: I beg to move:

"That the Bill be passed".

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to ask my hon. friends opposite one thing. I assure you that I am not playing for the galleries. I have no malicia and I am not unnecessarily critical. I only want to ask: whose creation is the economic crisis that we find today which has necessitated this position? (*Interruptions*).

My party spokesman has made it clear about our stand. I want to know one thing—whether they agree with us or not—since we are the law makers, we should be cautious in the matter so that the people do not say that just because we are in authority, we may use it any time we choose to for anything which may be right or wrong. Most of the Members just now said that this is necessary for serving the people and their constituencies. Let us understand this. Tell me whether these free local calls that would be allowed for Local Calls or those who have the S.T.D. facilities. Now, tell me one thing. (*Interruptions*).

SHRI B. R. SHUKLA (Bahraich): Sir, I rise on a point of order....

SHRI VASANT SATHE (Akola): Will you allow me at least now to move my closure motion? Let the question now be put. This is only misusing the Third Reading by Mr. Bosu.

SHRI JYOTIRMOY BOSU: Mr. Sathe unfortunately why are you showing your ignorance? What does the rule say:

"At any time after a motion has been made, any member may move: That the question be now put, and, unless it appears to the Speaker that the motion is an abuse of these rules or an infringement of the right of reasonable debate, the Speaker shall then put the motion: That the question be now put".

SHRI VASANT SATHE: You are not using the reasonableness of the debate; you are misusing the right of the debate.

SHRI JYOTIRMOY BOSU: I am not saying anything. Why don't you hear me? I am only trying to understand how will it help? I am only trying to understand how by increasing the number of free calls you expect to serve the constituency because most of our constituencies are in the rural areas and there are no telephone facilities there.

SHRI VASANT SATHE: There is no mention of telephone calls here.

SHRI JYOTIRMOY BOSU: Now, tell me about road mileage. You are entitled to road mileage when you make an onward journey or a return journey. Now, how the enhanced road mileage rate will help you to serve the constituency. I want to be educated on that.

There is a question of free service stamps. That is one thing by the use of which you can really serve the people. Then there is secretarial and academic assistance. But all that you want in cash. I have been requesting

[Shri Jyotirmoy Bosu]

the Minister again and again that there should be mini-buses available to take us to and fro from our residence. We are forced to hire taxis to come and go from Parliament. The Indian Airlines used to run buses from their office to Palam Airport. I had been asking that this facility be made available from North Avenue. When we can save money this way they would not do it but they are willing to give more money.

श्री एस० एम० बसुजी : (कानपुर) :
 वेयरमें साहब, मैं बड़े अदब से गुजारिश करना चाहता हूँ कि हम लोगो ने कोई ऐसा काम नहीं किया है जिस में कोई नाराजगी हो। मैंने यह नहीं कहा था कि इन रिक्मेंडेशन्ज के बारे में हमारी कोई सठमती नहीं थी, इस में हमारी पार्टी के प्रतिनिधि भी थे, लेकिन हम ने बिक इतना ही कहा है कि जब कि आज पार्लियामेंट की आखरी दिन था और ऐसे मौके पर जब कि देश में हाहाकार उठा हुआ है इन्हे नहीं लाना चाहिए था।

अभी कुछ दिन पहले मैं बच्चों के एक स्कूल के मामले से जा रहा था, बच्चों को तरह तरह की चीजें दिखा कर उन में सवाल पूछे जा रहे थे और बच्चे उन सवालों जवाब दे रहे हैं। उसी वक़्त बच्चों से एक सवाल पूछा गया—

500 रुपया महावार, 51 रुपए रोज,
 ढा-ना की नोकरी,

राष्ट्रपति भवन में भोज—बताओ बच्चों
 कौन ?

बच्चों ने कहा—संतव सदस्य।

बस इतना ही कहना चाहता था।

श्री जयप्रताप राव जोशी (शाबापुर) :

सभापति महोदय, मेरा इस पर बोलने का विचार नहीं था।—लेकिन एक बात का मुझे आश्चर्य है—समाचार पत्रों के अनुसार जब यह सत्र समाप्त होने के बाद यह संसद भंग होगी या रहेगी—ऐसा वातावरण चल रहा है, तो आखरी दिन यह विधेयक लाया गया—क्या यह हम को डाज कर के अलग रास्ते पर ले जाने के लिए नहीं किया गया है यानि जो सुविधायें इस में मिलनेवाली हैं ये आखों में धूल झांकने के लिए हैं, इन से कोई लाभ होने वाला नहीं है। क्योंकि ज्वाइन्ट कमेटी की काफी रिक्मेंडेशन्ज थी, उन में सिर्फ एक ही रह गई है और वह भी आप आखरी दिन लाये हैं—यह सब क्या हो रहा है।

SHRI K. RAGHU RAMAIAH: Sir, I do not want to go into any rumours. But, I want to confine myself to this Bill. Now, Sir, the financial implication of this Bill, as has been pointed out earlier, is Rs. 1.50 lakhs. As regards the calls—Mr. Jyotirmoy Bosu wanted to know about this—the free local calls are increased from 10,800 to 15,000. I do not want to go into other details, because at the consideration stage, the consensus of the whole House was that we should not go into further details. Most of the recommendations were not found possible to accept. We do not want to go into it. Without making any further comments I commend this Bill to the acceptance of this House.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.